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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.685/2004

Thursday, this the 18th day of March, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri Rawinder Singh
Grade II Stenographer (LAS)
Govt. of NCT of Delhi
New Delhi

..Applicant

(By Advocate: Shri V.S.R.Krishna)

Versus

Govt. of NCT of Delhi through

1. The Chief Secretary
Govt. of NCT of Delhi
Delhi Sachivalaya
IP Estate, New Delhi
2. The Secretary (Services)
Govt. of NCT of Delhi
Delhi Sachivalaya
IP Estate, New Delhi

..Respondents

O R D E R (ORAL)

Justice V.S.Aggarwal:

Learned counsel for applicant states that the applicant has been promoted to the Stenographer Grade II. He had opted for consideration for promotion to Grade II DASS, which has not been taken into consideration.

2. Learned counsel for applicant states that though he has already made a large number of representations, he shall make a comprehensive representation to the respondents within the next ten days.

3. Taking stock of these facts, when the rights of the respondents are not likely to be affected, we direct respondent No. 1 to consider the representations of the applicant, referred to above, and pass an appropriate

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speaking order preferably within four months of the receipt of a certified copy of the order and communicate to the applicant.

4. OA is disposed of.

S. K. Naik

(S. K. Naik)
Member (A)

V. S. Aggarwal

(V. S. Aggarwal)
Chairman

/sunil/